

MINUTES OF EPCG COMMITTEE MEETING HELD UNDER THE CHAIRMANSHIP OF SHRI JAIKANT SINGH, JOINT DGFT, AT 1430 Hours ON 24.07.2013

Following officers attended the meeting:

- a. Shri Dinesh Kumar Gupta, Director(DBK), D/o Revenue
- b. Shri K. K. Tiwari, Industrial Adviser, Department of Heavy Industry
- c. Shri S. S. Tak, Joint Industrial Adviser, M/o Steel
- d. Shri D. V. S. P. Varma, Deputy Director General, DGFT
- e. Shri A. K. Gopal, Foreign Trade Development Officer (EPCG. I), DGFT
- f. Shri S. K. Swarnkar, Foreign Trade Development Officer (EPCG. II), DGFT
- g. Smt. Rekha Sharma, Foreign Trade Development Officer (P-5), DGFT

2. Minutes of the last Meeting held on 14.06.2013 were confirmed.

3. The Committee deliberated upon all the cases and following decisions were taken:

S. No.	Firm's Name and File Number	EPCG Authorization No.	Subject	Decision of the Committee
1.	M/s Cast Master 01/36/218/58/AM-14/EPCG-I	0530134768 dated 29.08.2003	Condition of shortfall in fulfillment of stipulated percentage of EO during the 2 nd block of EOP in respect of EPCG Authorization No. 0530134768 dated 29.08.2003	The Committee decided to recommend to DG for relaxation under Para 2.5 of FTP to allow condonation from condition of fulfillment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1/Para 5.8.2 of HBP v1 (RE:2013). This has the approval of DG.
2.	M/s Bardiya Construction Co. Pvt. Ltd. 01/36/218/53/AM-14/EPCG-I	1330000703 dated 25.08.2004	Condonation of shortfall in block-wise Export Obligation against EPCG Authorization No. 1330000703 dated 25.08.2004	The Committee decided to recommend to DG for relaxation under Para 2.5 of FTP to allow condonation from condition of fulfillment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1/Para 5.8.2 of HBP v1 (RE:2013). This has the approval of DG.

S. No.	Firm's Name and File Number	EPCG Authorization No.	Subject	Decision of the Committee
3.	M/s Gradex Exports Pvt. Ltd. 01/36/218/43/AM-14/EPCG-I	0530137813 dated 10.01.2005	Condition of shortfall in fulfillment of stipulated percentage of EO during the 2 nd block of EOP in respect of EPCG Authorization No. 0530137813 dated 10.01.2005	The Committee decided to recommend to DG for relaxation under Para 2.5 of FTP to allow condonation from condition of fulfillment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1/Para 5.8.2 of HBP v1 (RE:2013). This has the approval of DG.
4.	M/s India Offset Press 01/36/218/57/AM-14/EPCG-I	0530138573 dated 10.05.2005	Condition of shortfall in fulfillment of stipulated percentage of EO and extension in EOP in respect of EPCG Authorization No. 0530138573 dated 10.05.2005	The Committee decided to recommend to DG for relaxation under Para 2.5 of FTP to allow condonation from condition of fulfillment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1/Para 5.8.2 of HBP v1(RE:2013). The Committee further decided to recommend to DG for relaxation under Para 2.5 of FTP to allow extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP Vol. I. This has the approval of DG.

S. No.	Firm's Name and File Number	EPCG Authorization No.	Subject	Decision of the Committee
5.	M/s Hindustan Zinc Limited 01/36/218/52/AM-14/EPCG-I	1330002513 dated 22.03.2010	Permission for transfer of 2 sets of Transformers imported against EPCG Authorization No. 1330002513 dated 22.03.2010	The Committee decided to allow transfer of 2 sets of Transformers from their Pantnagar Plant to their Dariba Location i.e. Lead Smelter, Dariba Smelter Complex, Rajpura Dariba Mines, P. O. Dariba, District – Rajsamand, Rajasthan subject to submission of fresh installation certificate within 6 months of such transfer.
6.	M/s Gopsons Papers Limited 01/36/218/06/AM-14/EPCG-I	0530135584 dated 20.01.2004 and 0530133906 dated 03.03.2003	Condonation of shortfall in block wise EO against EPCG Authorization Nos. 0530135584 dated 20.01.2004 and 0530133906 dated 03.03.2003	The Committee decided to recommend to DG for relaxation under Para 2.5 of FTP to allow condonation from condition of fulfillment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1/Para 5.8.2 of HBP v1 (RE:2013). This has the approval of DG.

S. No.	Firm's Name and File Number	EPCG Authorization No.	Subject	Decision of the Committee
7.	M/s Durabuild Technologies Pvt. Ltd. 01/36/218/77/AM-14/EPCG-I	0330012953 dated 18.08.2006 and 0330010545 dated 19.12.2005	a. Acceptance of Installation Certificate from Chartered Engineer in lieu of Installation Certificate from Central Excise or condone the delay in submission of excise certificate b. Change in ITCHS classification of the export product due to change in classification by Excise Authority c. Acceptance of few ARE in lieu of Bill of exports for exports to SEZ in respect of two EPCG Authorizations Nos. 0330012953 dated 18.08.2006 and 0330010545 dated 19.12.2005	a. The Committee decided to recommend to DG for relaxation under Para 2.5 of FTP to condone the delay in submission of Installation Certificate subject to the condition that the Authorization Holder will submit the Installation Certificate issued by Jurisdictional Central Excise Authority in respect of Capital Goods imported against EPCG Authorizations. b. The Committee observed that the Customs have classified the export product under Chapter 39 of ITC HS Code and therefore, decided to allow the change in ITC (HS) in EPCG Authorization. c. The Committee decided to recommend to DG for relaxation under Para 2.5 of FTP for acceptance of ARE-3 instead of Bill of Export provided payment has been received in terms of SEZ Rules 30(8). This has the approval of DG.
8.	M/s Lahoti Terra Knitfab Ltd. 01/36/218/79/AM-14/EPCG-I	0330023234 dated 30.06.2009 0330024759 dated 29.12.2009 0330025522 dated 19.03.2010 0330023228 dated 29.06.2009 0330023257 dated 02.07.2009	Relaxation in condition of Para 5.3.1 of HBP 2009-14 for delay in Installation and obtaining the Installation Certificate from Central Excise in respect of 5 EPCG Authorizations	The Committee decided to recommend to DG for relaxation under Para 2.5 of FTP to condone the delay in submission of Installation Certificate subject to the condition that the Authorization Holder will submit the Installation Certificate issued by Jurisdictional Central Excise Authority in respect of Capital Goods imported against EPCG Authorizations. This has the approval of DG.

S. No.	Firm's Name and File Number	EPCG Authorization No.	Subject	Decision of the Committee
9.	M/s Caparo Engineering India Ltd. 01/36/218/21/AM-14/EPCG-I	0530147654 dated 05.11.2008	a. Condonation for procedural lapse of delay in obtaining Installation Certificate even though machinery was installed within 6 months from the completion of import, and b. Condonation of procedural lapse of not seeking an amendment in the licence for change of address of place of installation.	a. The Committee decided to recommend to DG for relaxation under Para 2.5 of FTP to condone the delay in submission of Installation Certificate. This has the approval of DG. b. The Committee also allowed change of address in EPCG Authorization for Installation of Capital Goods at Plot No. M-5, Phase Large, Sector – Adityapur, Saraikela Kaharswad, Jamshedpur – 832108 subject to the condition that the address is mentioned in IEC and RCMC and submission of Installation Certificate from Jurisdictional Central Excise Authority.
10.	M/s KLT Automotive Tubular Products Ltd. 01/36/218/173/AM-13/EPCG-I	0330003599 dated 08.05.2003	Nexus Approval for machinery imported against EPCG Authorization No. 0330003599 dated 08.05.2003 issued to M/s KLT Automotive Tubular Products Limited. (Thakkersons Auto Ancillary (I) Ltd.)	The technical members of the Committee scrutinized the Agenda Papers and certified the nexus of Capital Goods with export products viz. Automobiles components fabrication component, Frame Assembly and MS forms and sections.
11.	M/s Federal Mogul Goetze (India) Ltd. 01/36/218/182/AM-13/EPCG-I	List of 21 EPCG Authorizations enclosed	Acceptance of Installation Certificate issued by Jurisdictional Central Excise Authority in respect of 21 EPCG Authorizations issued during AM-03 to AM-07	The Committee observed that the firm have obtained Installation Certificate from Central Excise in respect of only 21 EPCG Authorizations issued during AM-03 to AM-07 and decided to recommend to DG for relaxation under Para 2.5 of FTP for condonation of delay in Installation of Capital Goods. This has the approval of DG.

S. No.	Firm's Name and File Number	EPCG Authorization No.	Subject	Decision of the Committee
12.	M/s Hosur CNC Applications Pvt. Ltd. 01/36/218/29/AM-14/EPCG-I	0430001493 dated 23.02.2004	Extension in EOP and Condonation of block-wise EO in respect of EPCG Authorization No. 0430001493 dated 23.02.2004	The Committee decided to recommend to DG for relaxation under Para 2.5 of FTP to allow condonation from condition of fulfillment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1/Para 5.8.2 of HBP v1(RE:2013). The Committee further decided to recommend to DG for relaxation under Para 2.5 of FTP to allow extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP Vol. I. This has the approval of DG.
13.	M/s Mawana Sugars Ltd. 01/36/218/46/AM-14/EPCG-I	P/CG/2156113 dated 31.03.1997	Condonation of delay in installation of Capital Goods imported against the EPCG Authorization No. P/CG/2156113 dated 31.03.1997 issued to M/s Mawana Sugars limited	The Committee observed that the firm had already obtained Installation Certificate from Central Excise and decided to recommend to DG for relaxation under Para 2.5 of FTP for condonation of delay in Installation of Capital Goods. This has the approval of DG.

S. No.	Firm's Name and File Number	EPCG Authorization No.	Subject	Decision of the Committee
14.	M/s JMT Auto Limited 01/36/218/194/AM-13/EPCG-I	0230000605 dated 11.06.2004	Condonation of shortfall in block-wise EO against EPCG Authorization No. 0230000605 dated 11.06.2004	The Committee decided to recommend to DG for relaxation under Para 2.5 of FTP to allow condonation from condition of fulfillment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1/Para 5.8.2 of HBP v1 (RE: 2013). This has the approval of DG.
15.	M/s Al-Nafees Proteins Pvt. Ltd. 01/36/218/20/AM-14/EPCG-I	Applied for	Clarification on whether item Puf Panel etc. are permitted to be imported under EPCG Scheme	The Committee deliberated upon the case in detail and decided to defer the case with the direction to call for Catalogue and technical literature of the items proposed to be imported under EPCG Scheme.

16.	M/s Tata Motors Ltd. 01/37/218/64/AM-14/EPCG-II	0530154115 dated 02.12.2010 0530158087 dated 30.03.2012	Change of supporting manufacturer and place of installation of capital goods	The Committee deliberated upon the case and decided to allow endorsement of supporting manufacturer and shifting of Capital goods from their present place of installation to proposed place as indicated under subject to the submission of fresh Installation Certificate within 6 months of shifting:												
<table border="1"> <tr> <th rowspan="2">EPCG authorization No.</th><th colspan="2">Capital goods</th><th rowspan="2">Present place of installation</th><th rowspan="2">Proposed place of installation/ name of supporting manufacturer</th></tr> <tr> <th>Sl. No. of Lic.</th><th>Details of capital goods</th></tr> <tr> <td>No.0530154115 dated 02.12.2010</td><td>4</td><td>Press Tool Dies along with inspection Fixtures, Accessories and Tooling's and Spares for Panel A Pillar inner Upper LH (Part</td><td>NImiti Auto Components Pvt. Ltd, Plot No.5, Sector 11, SIDUL, Tata vendor park, Pantnagar, Uttarakhand</td><td>Autoline Industries Ltd, Gate No.313, 304, 320-323, Nanekarwadi, Chakan, Talkhed, Pune-410501</td></tr> </table>					EPCG authorization No.	Capital goods		Present place of installation	Proposed place of installation/ name of supporting manufacturer	Sl. No. of Lic.	Details of capital goods	No.0530154115 dated 02.12.2010	4	Press Tool Dies along with inspection Fixtures, Accessories and Tooling's and Spares for Panel A Pillar inner Upper LH (Part	NImiti Auto Components Pvt. Ltd, Plot No.5, Sector 11, SIDUL, Tata vendor park, Pantnagar, Uttarakhand	Autoline Industries Ltd, Gate No.313, 304, 320-323, Nanekarwadi, Chakan, Talkhed, Pune-410501
EPCG authorization No.	Capital goods		Present place of installation	Proposed place of installation/ name of supporting manufacturer												
	Sl. No. of Lic.	Details of capital goods														
No.0530154115 dated 02.12.2010	4	Press Tool Dies along with inspection Fixtures, Accessories and Tooling's and Spares for Panel A Pillar inner Upper LH (Part	NImiti Auto Components Pvt. Ltd, Plot No.5, Sector 11, SIDUL, Tata vendor park, Pantnagar, Uttarakhand	Autoline Industries Ltd, Gate No.313, 304, 320-323, Nanekarwadi, Chakan, Talkhed, Pune-410501												

		No.55176360 8201) – 1set		
	10	Press Tool Dies along with inspection Fixtures, Accessories Tooling's and Spares for REINF Front Wall Lower (Part No.5517 6120 8201)-1 set	Automotive Stamping and Assemblies Ltd, Plot No.71, Sector II, IIE SIDUL, Pantanagar-263145 Uttarakhand	Autocomp Panse Pvt. Ltd, Gate No.219, Borhade wadi, Dehu Alandi Road, Haveli, Pune-412105
	53	Press Tool Dies along with inspection Fixtures, Accessories Tooling's and Spares for Panel A Pillar inner Upper RH (Part No.55176360 8202) – 1 set	NImiti Auto Components Pvt. Ltd, Plot No.5, Sector 11, SIDUL, Tata vendor park, Pantnagar, Uttarakhand	Autoline Industries Ltd, Gate No.313, 304, 320-323, Nanekarwadi, Chakan, Talkhed, Pune-410501
	No.0530158087 dated 30.03.2012.	5 Kunkel Wagner make Semi automatic Pouring Machine – model – FOX 15-S along with accessories. – 1 Set.	Tata Motors Ltd, Pimpri, Chakhali Chinchwad, Haveli, Pune-411018	Tata Motors Ltd, Maval Foundry, Bebedohol, Maval, Pune-410506
17.	M/s T.D. Power Systems Ltd. 01/37/218/70/AM-14/EPCG-II		Import of 'Transformer' under EPCG Scheme	The technical members of the Committee were of the opinion that the transformer proposed to be imported will not be used for transmission of power and will be used for testing/quality checking of the export product. The Committee, therefore, decided to allow import of 'Testing Transformer' under EPCG Scheme in this case.
18.	M/s Rainbow Denim Ltd. 01/37/218/65/AM-14/EPCG-II	03501092 dated 13.01.1999	Extension in EO period as per BIFR order	The Committee observed that BIFR has, vide its order dated 22.01.2013, given direction for extension in EOP for 12 years from date of sanction of scheme. The Committee, however, decided to grant extension in EOP for 12 years from the date of expiry of original EOP. This has the approval of DG.
19.	M/s Usha Martin Limited 01/37/218/60/AM-14/EPCG-II	0230006883 dated 11.07.2011	Disposal of damaged capital goods imported under EPCG scheme on payment of customs duty with interest and	The Committee observed that: a. One of the machinery imported against the subject Authorization was

			proportionate reduction of export obligation	found damaged during the clearing of goods itself; b. The Authorization Holder is ready to pay the corresponding duty saved amount with applicable interest. The Committee, therefore, decided to allow disposal of the damaged machinery subject to payment of corresponding duty saved amount with applicable interest and proportionate reduction in Export Obligation.
20.	M/s WWICS Resorts Pvt. Ltd. 01/37/218/36/AM-14/EPCG-II	2230000019 dated 12.06.2002	Extension in EOP for two years	The Committee decided to recommend to DG for relaxation under Para 2.5 of FTP to allow extension in EOP for 2 years i.e. upto 11.06.2014 subject to payment of 50% of customs duty on the duty saved amount proportionate to unfulfilled EO in terms of provisions contained in Para 5.11 of HBP Vol. I. This has the approval of DG.
21.	M/s Omni Matrix Pvt. Ltd. 01/37/218/68/AM-14/EPCG-II	0730001738 dated 15.04.2004 0730001768 dated 07.05.2004 0730002037 dated 18.08.2004 0730001850 dated 04.06.2004	Extension in EO period, Condonation of block-wise EO and re-fixation of average EO	The Committee decided to recommend to DG for relaxation under Para 2.5 of FTP to allow condonation from condition of fulfillment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1/Para 5.8.2 of HBP v1 (RE:2013). The Committee further decided to recommend to DG for relaxation under Para 2.5 of FTP to allow extension in EOP for 2 years on payment of composition fee equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP Vol. I.

				As regards refixation of Average EO, the Committee decided to refer the case to the concerned Regional Authority to examine it. This has the approval of DG.
22.	M/s Unisex Footwears Pvt. Ltd. 01/37/218/48/AM-14/EPCG-II	0530133465 dated 29.10.2002	(i) Condonation of block-wise EO (ii) Regularization of EPCG authorization after payment of Customs duty+ interest on unfulfilled 40.67% of EO	The Committee deliberated upon the case. It was observed that the party had not fulfilled Average EO. This amounts to total default and hence the Committee decided to reject the case with the direction to the Regional Authority to initiate action against the Authorization Holder as per Policy.
23.	M/s Welspun Corp Ltd. 01/37/218/76/AM-14/EPCG-II	3430001869 dated 13.01.2011 3430001671 dated 26.02.2010 3430001927 dated 27.04.2011 3430001840 dated 06.12.2010	Condonation of delay in installation of capital goods	The Committee observed that the firm had already obtained Installation Certificate from Central Excise and decided to recommend to DG for relaxation under Para 2.5 of FTP for condonation of delay in Installation of Capital Goods. This has the approval of DG.
24.	M/s Pritam International 01/37/218/79/AM-14/EPCG-II	2230000130 dated 21.12.2004	Condonation of block-wise EO	The Committee decided to recommend to DG for relaxation under Para 2.5 of FTP to allow condonation from condition of fulfillment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1/Para 5.8.2 of HBP v1 (RE:2013). This has the approval of DG.
25.	M/s Shree Krishna Paper Mills & Industries Ltd. 18/195/AM-13/EPCG-II	0530136980 dated 13.09.2004	Inclusion of alternate product	The Committee observed that there was a provision to fulfill export obligation by export of alternate product at the time of issuance of EPCG Authorization and therefore, decided to allow inclusion of alternate product from the date of application in DGFT Hqrs. for the purpose of fulfillment of export obligation subject to refixation of Average EO in respect of alternate product also.
26.	M/s Tata Steel Ltd.	20 EPCG	Extension in time for	The Committee observed that the

	01/37/218/81/AM-14/EPCG-II	Authorizations	submission of installation certificate	Authorization Holder could not complete the Installation due to various reasons such as delay in allotment of land, massive amount of enabling work for site leveling, civil and structural work to be done before installation of equipment. The Committee, therefore, decided recommend to DG for relaxation under Para 2.5 of FTP for extension in time upto May, 2015 (i.e. 6 months from the date of commissioning i.e. November, 2014) for submission of Installation Certificate. This has the approval of DG.
27.	M/s Victora Auto-parts Pvt. Ltd. 18/162/AM-13/EPCG-II	0530134957 dated 29.09.2003	Counting of export of alternate product for fulfillment of export obligation	The Committee observed that there was already a provision for fulfillment of export obligation by export of alternate product manufactured by same firm/company at the time of issuance of licence. Since, the Company has already effected the exports of alternate product but could not get it endorsed in the EPCG Authorization, the Committee decided to recommend to DG for relaxation under Para 2.5 of FTP to allow counting of exports of alternate product made during the period 2003-04 to 2005-06 for fulfillment of export obligation subject to refixation of Average EO in respect of alternate product as well. This has the approval of DG.
28.	M/s SR Foils and Tissue Ltd. 18/117/AM-13/EPCG-II	0530138942 dated 23.06.2005	Extension in EO period and Condonation of block-wise EO	The Committee decided to recommend to DG for relaxation under Para 2.5 of FTP to allow condonation from condition of fulfillment of block-wise EO subject to payment of composition fee of 2% on duty saved amount in proportion to the shortfall at the end of each block in terms of the provisions of Para 5.8.3 of HBP v1/Para 5.8.2 of HBP v1 (RE:2013). The Committee further decided to recommend to DG for relaxation under Para 2.5 of FTP to allow extension in EOP for 2 years on payment of composition fee

				equal to 2% of proportionate duty saved amount on unfulfilled EO or an enhancement in EO imposed to the extent of 10% of total EO at the choice of exporter, for each year of extension sought in terms of provisions contained in Para 5.11 of HBP Vol. I. This has the approval of DG.
29.	M/s Mafatlal Denim Ltd. 01/36/218/183/AM-11/EPCG-I	0330010404 dated 02.12.2005 0330010766 dated 09.01.2006 0330011921 dated 08.05.2006 0330013430 dated 28.09.2006 0330016135 dated 21.05.2007 0330016589 dated 29.06.2007 0330023362 dated 13.07.2009 0330024709 dated 22.12.2009	Request for waiver or re-fixation of average exports and Condonation of 1st block condition with extension of EO period without payment of compensation in respect of their 8 EPCG Licences	As the technical member from the Textile Ministry was not present, the Committee decided to defer the case.
30.	M/s Global Exports Ltd. 01/36/218/51/AM-14/EPCG-I	0430002810 dated 13.07.2005 0930002114 dated 28.03.2006 0430002680 dated 25.05.2005 0430002995 dated 08.09.2005 0930001921 dated 20.12.2005	Request for waiver from maintenance of average EO in the FYs 2006-07, 2007-08 as during the remaining years exports were more than average EO x 7 (they completed EO in 7 years) + Specific EO in respect of their 5 EPCG Authorizations	The Committee observed that there is shortfall in Average EO in the years 2006-07 and 2007-08. However, during the remaining years of EOP they have fulfilled the shortfall in Average EO including specific EO. The Committee, therefore, recommended to DG for relaxation under Para 2.5 of FTP for condonation of shortfall in Average EO for the years 2006-07 and 2007-08 which was fulfilled in remaining blocks and block-wise condonation of shortfall in specific EO. However, for shortfall in specific EO, the firm will be required to pay composition fee of 2% on duty saved amount in proportion to the shortfall at the

				end of each block in terms of the provisions of Para 5.8.3 of HBP v1/Para 5.8.2 of HBP v1(RE:2013)." This has the approval of DG.
31.	M/s Vesuvio Papers Pvt. Ltd. 01/37/218/54/AM-14/EPCG-II	0430005659 dated 02.01.2008	Extension in time for submission of installation certificate	The Directorate had already considered extension in time period for installation of Capital Goods under the EPCG Licence No. 04300056[4]59 dated 02.01.2008 as a special case. The Committee, therefore, rejected further request of extension in Installation. The party may opt out of EPCG Scheme by payment of duty + applicable interest. This has the approval of DG.
32.	M/s NSP Electronics Ltd. 18/93/AM-12/EPCG-II	730000565 dated 17.04.2002 730000971 dated 10.04.2003 730000709 dated 30.08.2002 730000752 dated 07.10.2002	Waiver from maintenance of average export obligation against EPCG Authorizations No. 730000565 dated 07.04.2002, 730000971 dated 10.04.2003, 730000709 dated 30.08.2002 and 730000752 dated 07.10.2002	The Committee decided to defer the case with the direction to call for comments from Department of Information Technology.
33.	M/s Reliance Infrastructure Ltd. 18/184/AM-13/EPCG-II	0330029636 dated 01.06.2011 0330029874 dated 30.06.2011 0330030896 dated 21.10.2011	Import of cranes under EPCG scheme.	The Committee deliberated upon the case and decided to defer the same as a new officer from DOR had come and he was not aware of the background of the case.